

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 786 of 2019**

**IN THE MATTER OF:**

**Abhay N. Manudhane**

**...Appellant**

**Vs**

**Gupta Coal India Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Mohit Singh and Ms. Meghna Rao, Advocates**

**For Respondents:**

**ORDER**

**17.09.2019** Due to paucity of time, the matter could not be taken up. Post the appeal 'For Admission (After Notice)' on **26<sup>th</sup> September, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Sk*